

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. (IB)-231(ND)/2017
C. A. NO.

CORAM:

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.08.2017

NAME OF THE COMPANY: M/s. Acquisory Consulting LIPVs BCC Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: U/s 9 of Insolvency and Bankruptcy Code, 2016

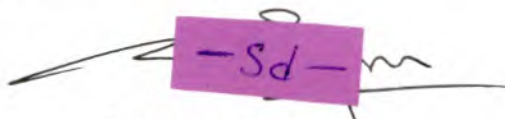
S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present: For Petitioner (s) : Mr. Manorajan Sharma, Advocate

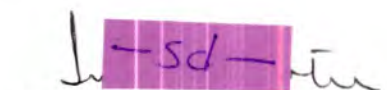
For Respondent (s) : Mr. Rakesh Kumar, Advocate
Mr. P.K. Sachdeva, Advocate

Order

Though the respondent's reply is on record, an adjournment is being prayed for on grounds that counsel who comes from Chandigarh is unable to be present. To come up on 22nd August 2017 for final arguments.


[S.K. MOHAPATRA]
MEMBER [T]

(Shipra Mittal)


[INA MALHOTRA]
MEMBER [J]